

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1448
State Vs. Sonu Kumar
FIR No. : 25/2020
PS: Anand Parbat
U/s : 302/364/120B IPC

28.07.2020

Bail application taken up in view of Bail Roster No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.

Second Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant – accused Sonu Kumar for extension of interim bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.
SI Shiv Prakash on behalf of IO.
Sh. Atul Kumar Sharma, Ld. Counsel for
applicant – accused.

Reply filed on behalf of IO. Medical documents have been
verified.

Heard. Records perused.

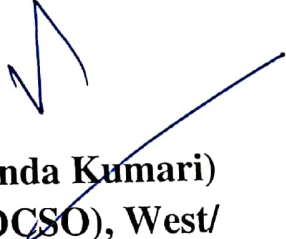
In view of the directions of Hon'ble High Court of Delhi



in Order dated 13.07.2020, in WP(C) 3037/2020, titled as “Court in its own motion Vs. State & Ors.”, the interim bail granted to accused on 20.05.2020 is extended till 31.08.2020 subject to same terms and conditions.

The 2nd bail application for extension of interim bail of applicant – accused Sonu Kumar stands disposed of.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, concerned Jail Superintendent, State as well as the IO.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/28.07.2020

IN THE COURT OF MS. VRINDA KUMARI,
- ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1403
State Vs. Sanjay
FIR No. : 656/2020
PS: Ranhola
U/s : 376/506 IPC

28.07.2020

Bail application taken up in view of Bail Roster No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.

Matter taken up today in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant – accused Sanjay for grant of regular bail.

**Present: Ms. Promila Singh, Ld. Addl. P P for the State.
Sh. Jitender Kumar, Ld. Counsel for applicant –
accused.**

Despite repeated opportunities, the IO has not filed reply to the present application.

SHO PS Ranhola is directed to explain the circumstances in which the IO of the case has neither



filed his reply despite repeated directions dated 14.07.2020 and 21.07.2020 nor has he served the complainant / victim in the present case.


SHO PS Ranhola shall file his detailed reply in this respect on the next date of hearing.

Issue fresh notice to the IO who shall file his detailed reply and verification report regarding the copy of the SMSes annexed on the next date of hearing.

Let notice of the application be issued to the complainant / victim through the IO the report of which shall be filed in terms of annexure 'A' of the Practice Directions No. 67/Rules/DHC dated 24.09.2019 on the next date of hearing.

Put up for further consideration of the bail application on 30.07.2020.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, State as well as the IO / SHO concerned.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/28.07.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1463
State Vs. Virender Singh
FIR No. : 761/2020
PS: Nihal Vihar
U/s : 308/34 IPC

28.07.2020

Bail application taken up in view of Bail Roster No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.

Bail Application U/s. 439 Cr.P.C. moved on behalf of the applicant - accused Virender Singh for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.
Sh. Prem Prakash Mann, Ld. Counsel for
applicant – accused.


Heard. records perused.
IO is directed to file the final opinion and copy of MLC No.

8124/2020 on the next date of hearing.

Copy of this order be dispatched to the IO for compliance
forthwith.

W


Now to come up for further consideration of the bail application on **31.07.2020**.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/28.07.2020

At 11:25 a.m.

At this stage, IO SI Hemant has appeared. He has been informed about the order.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/28.07.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING
BAIL ROSTER

Bail Application No: 1495
State Vs. Mohit & Anr. (Applicant – accused Mohit)
FIR No. : 78/2020
PS: Nihal Vihar
U/s : 376-D/506 IPC

28.07.2020

Bail application taken up in view of Bail Roster No.
485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.

Matter taken up today by Video Conferencing in view of
Covid-19 pandemic and suspension of physical hearings in Delhi
Courts.

Application U/s 439 Cr.P.C. moved on behalf of the applicant -
accused Mohit for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
through CISCO Webex Video Conferencing.
IO W/SI Manisha Yadav through CISCO
Webex Video Conferencing.
Sh. Vibudh Singh, Ld. Counsel for applicant –
accused through CISCO Webex Video
Conferencing.
Complainant 'PS' through CISCO Webex Video



Conferencing.
Sh. Sandeep Bhutani, Ld. Counsel for
complainant through CISCO Webex Video
Conferencing.

Heard. Records perused.

Reply of the IO received. Copy e-mailed to Ld. Counsel for
applicant – accused.

Ld. Counsel for the applicant – accused has argued that
investigation in the present case is complete and only investigation
related to CDRs and FSL is pending which would take some time.
Custodial interrogation of the applicant – accused is not required. There
are no chances of applicant – accused fleeing from justice. It is also
submitted that applicant – accused Mohit is a 20 years old young man.
Unless the applicant – accused is released from bail, he cannot assist in
reaching the truth of the matter. It is submitted that applicant – accused
is in JC since 13.02.2020 and he has been falsely implicated. It is
further submitted that charge sheet has still not been committed to the
Sessions Court.

Ld. Counsel for the complainant as also the complainant
herself have vehemently opposed the applicant – accused. It is
submitted that on 05.01.2020, the complainant had gone to the police
station to lodge an oral complaint. When she was not heard, she lodged
a written complaint on 10.01.2020 vide DD No. 48B. Even thereafter,



FIR was registered only on 30.01.2020. It is submitted that offence u/s 376 D IPC is a very serious offence and applicant - accused was arrested only on 20.02.2020. It is further submitted that the IO has not mentioned DD No.48B in the charge sheet and has omitted a vital line in the rukka. It is further submitted that on 24.07.2020 while the victim was getting ready to join the video conferencing in the present bail application proceedings, she received a threatening call at around 10:00 a.m. It is submitted that on the same day, 100 number PCR call was made and a written complaint in this regard with all the details was submitted on the next day.

Ld. Addl. PP for State has vehemently opposed the bail application on the ground of gravity of offence. It is further submitted that there is an apprehension that applicant - accused would threaten or influence the complainant in the present case. IO submits that she shall make due inquiries into the allegation of making of threatening calls to the complainant and take appropriate steps in this regard.

I have considered the rival contentions.

The record shows that the complainant was employee of the applicant - accused. On 01.11.2019, the applicant - accused asked the complainant who worked as Receptionist for him to accompany him to Nihal Vihar to fetch certain documents. He took her to his house where his *Mama* co-accused Senti was also present. Applicant - accused



offered her cold drink after having which she fell unconscious. When she regained consciousness, she found herself in a nude condition. Applicant – accused threatened her that he would upload her photos and videos on social media if she informed anyone about the incident. Because of this incident, the complainant did not join her job again after 01.11.2019. After 5 to 6 days, the applicant – accused black mailed her with the threat of uploading her photos and videos if she did not meet him again. After much harassment, the complainant disclosed about the incident to her husband. They had a major fight after which they both went to police station.

Whether or not the allegations against the applicant – accused are false is a matter of trial. The trial in the present case has not commenced. The testimony of the complainant is yet to be recorded. The allegations against the applicant – accused are grave in nature.

In these circumstances, **the Court is not inclined to admit the applicant – accused Mohit to bail. The bail application is dismissed.**

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, concerned Jail Superintendent, State as well as the IO.

(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/28.07.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI
BAIL ROSTER

Bail Application No: 1524
State Vs. Yatin Gaba
FIR No. : 345/2020
PS: Kirti Nagar
U/s : 328/376(2)(n)/506 IPC

28.07.2020

Bail application taken up in view of Bail Roster No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.

Matter taken up today in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Yatin Gaba for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.
SI Rajeev on behalf of IO.
Complainant / victim Sonia Baluja in person
with her cousin brother Sh. Kunal Chopra.
Sh. Anand Srivastava, Ld. Counsel for
complainant / victim.
Sh. Gurmit Singh Hans, Ld. Counsel for
applicant – accused.
Sh. Satpal Gaba, father of applicant – accused
in person.



Copy of ID Card of the complainant / victim placed on record.

Reply of the IO received.

Detailed arguments heard. Records perused.

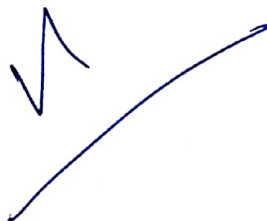
From the submissions of the parties, it appears that the parties have settled the matter and now the applicant – accused and his family are ready to marry the complainant and the applicant – accused.

To safeguard her interest, the complainant submits that at this stage, she has no objection if the applicant – accused is admitted to interim bail for two months.

Separate statement of the complainant recorded.

In these facts and circumstances, **applicant – accused Yatin Gaba is admitted to interim bail for two (02) months from today on furnishing of personal bond-cum-surety bond in sum of Rs.30,000/- with one surety of the like amount to the satisfaction of the Duty MM subject to following conditions :**

- 1) **The applicant – accused shall join the investigation as and when so directed;**
- 2) **The applicant – accused shall register his mobile phone number with SHO PS Kirti Nagar immediately upon his release and he shall ensure that his mobile phone is switched on and accessible at all times. He shall keep the location / GPS setting on his mobile**



phone on at all times.

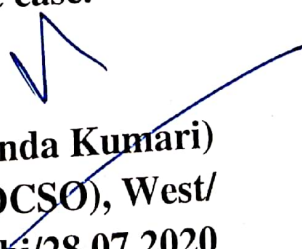
3) The applicant – accused shall contact the IO of the case on 26.09.2020, 27.09.2020 & 28.09.2020 through video call and inform the IO about his whereabouts.

4) The applicant – accused shall surrender before the concerned Jail Superintendent on 29.09.2020 before 2:00 p.m.

The Bail Bond be furnished by the applicant – accused to the satisfaction of Ld. Duty MM for the day who is also authorized to issue Release Warrant in case the Bail Bond is found satisfactory and is accepted by Ld. Duty MM.

Now to come up on 29.09.2020 for further consideration.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, concerned Jail Superintendent, State as well as the IO of the case.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/28.07.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1524
State Vs. Yatin Gaba
FIR No. : 345/2020
PS: Kirti Nagar
U/s : 328/376(2)(n)/506 IPC

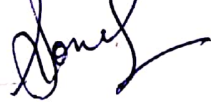
28.07.2020

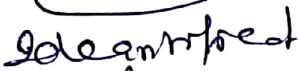
Statement of Ms. Sonia Baluja D/o Sh. S.K.Baluja, R/o
9/12, Moti Nagar, New Delhi-110015, complainant,

ON SA

I have settled the matter with the accused. My family as well as the family of the accused have sat together and are now agreed to get me and the accused Yatin Gaba married. Accused Yatin Gaba is also now ready to marry me. In view of this settlement and to safeguard my interest, at this stage, I have no objection if applicant – accused Yatin Gaba is admitted to interim bail for two months.

RO&AC





ASri

(Anand B. L. Sinha)

D-470-C/2002
C-157, C. L. J Block,
T. N. Delhi
9818964910



(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/28.07.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1453
State Vs. Gurinder Singh & Shaminder Singh
FIR No. : 761/2020
PS: Nihal Vihar
U/s : 308/34 IPC

28.07.2020

Bail application taken up in view of Bail Roster No. No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Application U/s 439 Cr.P.C. moved on behalf of the applicants - accused Gurinder Singh & Shaminder Singh for grant of regular bail.

**Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
IO SI Hemant with police file in person.
Sh. Charanjit Singh, Ld. Counsel for applicants
- accused through CISCO Webex Video**



Conferencing.

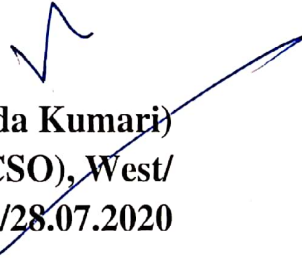
Heard. Records perused.

One bail application has been moved for two accused persons. Ld. Counsel for the applicants – accused submits that he shall take steps for moving two separate applications for these applicants – accused on or before the next date of hearing.

In the meantime, IO is directed to file a report regarding the final medical opinion on MLC No. 8124/20 of injured Parmatma alongwith copy of the MLC on the next date of hearing.

Now to come up for further consideration on **31.07.2020**.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused as well as the IO.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/28.07.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1418
State Vs. Ramu Yadav
FIR No. : 602/2020
PS: Ranhola
U/s : 307/34 IPC

28.07.2020

Bail application taken up in view of Bail Roster No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.

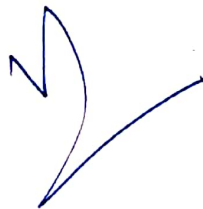
Second Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Ramu Yadav for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.
ASI Babu Lal on behalf of IO with police file.
Sh. S.K.Rajput, Ld. Counsel for applicant –
accused.

Case was listed today for Video Conferencing. However, Ld. Counsel for applicant – accused has appeared in the Court for physical hearing.

Reply filed on behalf of IO.

Arguments heard. Records perused.



It is submitted by Ld. Counsel for applicant – accused that at the time of incident, the applicant - accused was not present at the spot and he was at his home. It is further submitted that allegation against the applicant – accused in the FIR is just that he had caught hold of the complainant. It is further submitted that in the FIR, the weapon is mentioned as knife whereas the scissors have been recovered by the IO in the present case. Both the accused involved in the present case are brothers and their widowed mother has nobody to take care of. The applicant – accused is in JC for past two months.

Ld. Addl. PP for State, assisted by ASI ^{Babu} Babu Lal, submits that one of the injured namely Amit suffered greivous injury and Kapil has suffered simple sharp injury. It is further submitted that it was not the scissor but one scissor blade that was used and it looks like a knife.

I have considered the rival contentions.

From the police file, it is clear that scissor blade was used as a knife and it looks like a knife. Co-accused Vicky stabbed injured Amit in the stomach and also attacked the injured Kapil on his left side of chest and thigh. At the time of attack, applicant – accused had caught hold of and restrained the injured Kapil.


So far as plea of alibi of applicant – accused is concerned, ^{if this} *defense* is subject to strictest proof.

The allegations against the applicant – accused Ramu

Yadav are grave in nature. Investigation is still going on, charge sheet is yet to be filed and trial is yet to commence.

In these circumstances and in view of the gravity of offence, the Court is not inclined to admit the applicant – accused Ramu Yadav to bail. **The second bail application of applicant – accused Ramu Yadav is dismissed.**

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, concerned Jail Superintendent, State as well as the IO.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/28.07.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1458
State Vs. Pankaj Goswami
FIR No. : 25/2020
PS: Anand Parbat
U/s : 302/364/120B IPC

28.07.2020

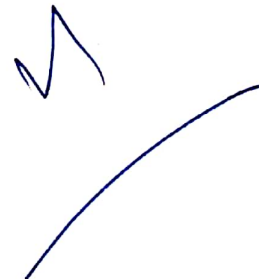
Bail application taken up in view of Bail Roster No. No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.

Matter taken up today by Whatsapp video call in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Pankaj Goswami for extension of interim bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.
Ms. Smita Pandey, Ld. Counsel for applicant –
accused through Whatsapp video call on the
mobile phone number of the staff of the Court.

Because of certain technical difficulties and delay in holding the CISCO Webex Video Conferencing today, the submissions of Ld. Counsel for applicant – accused have been heard through Whatsapp video call on the mobile phone number of the staff of the Court in view of the urgency of the matter.



Verification report of the IO received.

Heard. Records perused.

The medical documents of the wife of the applicant – accused who was found COVID positive and the applicant – accused who was advised home isolation have been verified.

In these facts and circumstances of the case and in view of the directions of Hon'ble High Court of Delhi in Order dated 13.07.2020, in WP(C) 3037/2020, titled as “Court in its own motion Vs. State & Ors.”, the interim bail granted to accused on 06.07.2020 is extended till 31.08.2020 subject to same terms and conditions.

The application of the applicant – accused Pankaj Goswami for extension of interim bail stands disposed of.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, concerned Jail Superintendent, State as well as the IO.



(Vrinda Kumari)
**ASJ-07 (POCSO), West/
THC/Delhi/28.07.2020**

1

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1485
State Vs. Mahesh Pandey
FIR No. : 16/2020
PS: Anand Parbat
U/s : 498A/304B IPC

28.07.2020

Bail application taken up in view of Bail Roster No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Mahesh Pandey for grant of interim bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
IO Inspector Sunil Gupta in person.
Sh. Yash Mittal, Ld. Proxy Counsel for complainant.



Sh. Amit Kaushal, Ld. Counsel for applicant –
accused through CISCO Webex Video
Conferencing.

Report of the IO received.

Heard. Records perused.

As per report of the IO, the 23 year old younger brother of
the applicant – accused and the sister of the applicant – accused are
students. The 53 year old father of the applicant – accused is jobless and
has old age ailments. He is jobless. Applicant – accused was working at
Magic Maruti Nexa at Dwarka Sector-8, Delhi. The IO has orally
submitted that applicant – accused used to earn Rs.15,000/- per month.

Ld. Counsel for the applicant – accused has argued that he
has moved the present interim bail application on the grounds of the
adverse family condition of the applicant – accused who was the sole
bread earner in the family. It is submitted that even on merits, there is
nothing to show that the accused persons abetted suicide ^{of} ~~by~~ the deceased
wife of the applicant – accused in any manner.

Ld. Addl. PP for State has opposed the bail application.

I have considered the rival contentions.

The allegations u/s 304B IPC against the applicant –
accused are grave in nature. The deceased wife of the applicant –
accused was found hanging ^{and} ~~with~~ the door of the room ^{was} ~~latched~~ from
inside. There are allegations of harassment and dowry demands against



the accused persons including the applicant – accused.

In these facts and circumstances and in view of gravity of offence, the Court is not inclined to admit the applicant – accused Mahesh Pandey to interim bail. The interim bail application is dismissed.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, concerned Jail Superintendent as well as the IO.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/28.07.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1528

State Vs. Tajinder Singh @ Dant & Ors. (Applicant –
accused Madhav Solanki)

FIR No. : 182/2020

PS: Nihal Vihar

U/s : 392/411/397/34 IPC & 25/54/59 Arms Act

28.07.2020

Bail application taken up in view of Bail Roster No.
485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.

Matter taken up today by Video Conferencing in view of
Covid-19 pandemic and suspension of physical hearings in Delhi
Courts.

Application U/s 439 Cr.P.C. moved on behalf of the applicant -
accused Madhav Solanki for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
through CISCO Webex Video Conferencing.
IO ASI Padam Singh in person.
Sh. Akshay Kumar, Ld. Counsel for applicant –



accused through CISCO Webex Video Conferencing.

Reply of the IO alongwith SCRB report received.

Heard. Records perused.

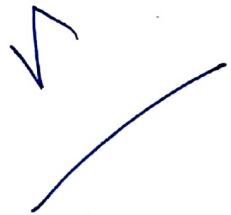
The applicant – accused Madhav Solanki had two previous involvements in FIR No.259/19 u/s 395/397/412/120B/34 IPC and 25/59/59 Arms Act and FIR No. 665/20 u/s 25/54/59 Arms Act. Both the cases pertained to PS Nihal Vihar.

Ld. Counsel for the applicant – accused has argued in detail on merits of the case. It is further submitted that the main accused Tajinder Singh @ Dant has already been admitted to bail either on 30.06.2020 or 01.07.2020 or 02.07.2020.

The Court has been telephonically informed by the bail application that the application of Tajinder Singh @ Dant was dismissed as withdrawn on 28.05.2020. No order on any of his application was pronounced on 30.06.2020 or 01.07.2020 or 02.07.2020.


Ld. Counsel for the applicant – accused is directed to intimate the Court as to on what date was accused Tajinder Singh @ Dant admitted to regular bail.

Let IO be also summoned who shall inform the Court about the status of accused Tajinder Singh @ Dant in the present case on 29.07.2020.



Now to come up for further consideration of the bail application on **29.07.2020**.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused as well as the IO.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/28.07.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1507
State Vs. Kamal Bedi
FIR No. : 614/19
PS: Maya Puri
U/s : 379/411/34 IPC

28.07.2020

Bail application taken up in view of Bail Roster No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Second bail application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Kamal Bedi for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
Sh. Mohit Auluck, Ld. Counsel for applicant – accused through CISCO Webex Video Conferencing.



Heard. Records perused including the Trial Court Record.

Ld. Counsel for the applicant – accused submits that out of the 17 cases in which the applicant – accused was involved, he has been acquitted in 07 cases and trial is pending in 06 cases. Applicant – accused was not arrested in 03 cases and investigation is pending in 01 case. It is submitted that all the cases are of similar nature and in the present case also, the applicant – accused has been charged with offence u/s 411 IPC. It is submitted that the applicant – accused has been falsely implicated in all the cases. It is also submitted that father of the applicant – accused is 90 % disabled and his brother is mentally retarded. Mother of the applicant – accused also does not keep good health. It is submitted that the first bail application of the applicant – accused was dismissed by Ld. ASJ-04 West on 10.06.2020. Ld. MM dismissed the application on 15.07.2020.

Ld. Addl. PP for State has vehemently opposed the bail application on the ground of previous involvements.

I have considered the rival contentions.

The applicant – accused is in judicial custody since 23.05.2020. Offence punishable u/s 411 IPC has been pressed against him. Charge sheet has already been filed.

In these circumstances and without commenting upon the merits of the case, applicant – accused Kamal Bedi is admitted to



regular bail on furnishing of personal bond-cum-surety bond in sum of Rs.30,000/- with one surety in the like amount to the satisfaction of the Trial Court / Ld. Duty MM subject to following conditions :

- 1) The applicant – accused shall not directly or indirectly contact or influence any PW or tamper with evidence;
- 2) The applicant – accused shall not seek unnecessary adjournments or exemptions.

The 2nd bail application of the applicant – accused Kamal Bedi stands disposed of.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, concerned Jail Superintendent as well as the IO.

✓ FCR be returned - ✓

(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/28.07.2020